

FORM B **PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF MOTA LAYJA GAS POWER COMPANY LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	Mota Layja Gas Power Company Limited
2.	Date of Incorporation of Corporate Debtor	19/11/2013
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40106GJ2013PLC077551
5.	Address of the registered office & principal office (if any) of Corporate Debtor	301-303 Kaivanna Complex, Panchwati, Ahmedabad, Gujarat - 380006.
6.	Date of closure of Insolvency Resolution Process	17th December, 2022
7.	Liquidation commencement date of Corporate Debtor	27/09/2023 (A Copy Of Order Uploaded On NCLT Website On 06/10/2023)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Suhas Dinkar Bhattbhatt Regn. No: IBBI/IPA-002/IP-N00571/2017-2018/11738
9.	Address and Email of the liquidator as registered with the Board	520, Grand K-10, Behind Atlantis K-10, Opp. Honest Restaurant, Near Genda Circle, Vadodara, Gujarat , 390007. Email: cssuhasb@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	520, Grand K-10, Behind Atlantis K-10, Opp. Honest Restaurant, Near Genda Circle, Vadodara, Gujarat , 390007. Email: ip.mlgpcl@gmail.com
11.	Last date for submission of Claims	27/10/2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **Mota Layja Gas Power Company Limited** on **27/09/2023**. (A Copy of Order uploaded on NCLT Website on 06/10/2023).

The Stakeholders of **Mota Layja Gas Power Company Limited** are hereby called upon to submit their claims with proof on or before **27/10/2023** to a liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the IBBI (Insolvency Resolution Process for Corporate Person) Regulations, 2016 shall be deemed to be submitted under section 38.

Date : 11.10.2023

Place : Vadodara

Suhas Dinkar Bhattbhatt

Liquidator, Mota Layja Gas Power Company Limited

Regn. No.: IBBI/IPA-002/IP-N00571/2017-2018/11738 | **AFA Valid upto 02/01/2024**